

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 222
823/252/ND/2019

IN THE MATTER OF:

**M/s. Vishwanirmal Merchandise
and Consumer Products Pvt. Ltd.**

...APPELLANT

Vs.

ROC, NCT of Delhi and Haryana

...RESPONDENT

Section

Under Section 252

**Order delivered on 28.01.2021
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Appellant

:Mr. Nitin K. Mishra, CS.

For the ROC

:Ms. Mitika, AROC.

For the Income Tax Department

:

ORDER

Heard the submissions made by AROC and AROC has submitted that they have filed their reply in the matter. Mr. Nitin Kumar Mishra, CS has appeared on behalf of the appellant in the matter and submitted that he has not received the reply filed by AROC in the matter. AROC is directed to provide a copy of the reply as filed before the Tribunal to the appellant. No one is present on behalf of the Income Tax Department. In the interest of justice post the matter after 4 weeks i.e. **9th March, 2021.**

-Sd-

**(V.K. Subburaj)
Member (T)**

-Sd-

**(P.S.N. Prasad)
Member (J)**

(Annu)